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O.A.No.354/07

ORDER DATED 15th APRIL, 2010

Coram:

Hon'ble Mr. B.V. Rao, Member (J)

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Hon'ble Mr. C.R. Mohapatra, Member (A)

Heard Mr. Ashok Mishra, Ld. Counsel for the applicant and Mr. S.B. Jena, Ld. Addl. Standing Counsel appearing for the Respondents.

- 2. Today when the matter was taken up for hearing the Ld. Counsel for the applicant submitted that the applicant would be satisfied if the appeal at Annexure-A/2 is directed to be disposed of by the Respondents by a reasoned and speaking order within a stipulated time.
- 3. Accordingly, without going into the merit of the matter, Respondent No.2 is directed to consider and dispose of the appeal at Annexure-A/2 and issue a reasoned and speaking order within a period of 60 (sixty) days from the date of receipt of copy of this order and communicate—the same to the applicant within a period of 10 days there after.



With the above observation and direction this
O.A. is disposed of.

ADMN. MEMBER

JUDICIAL MEMBER

